

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 1208/99

MA No. 1068/99

MA 2636/99

New Delhi this the 10th day of April 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. Pawan Kumar
S/o Shri P.S. Sharma,
R/o 34A Village Gajipur,
Delhi-110 093.
Presently working as Constable in
PCR Delhi Police.
2. Rajinder Singh
S/o Shri Sohan Lal,
R/o Village & P.O. Khanpur,
Delhi-110 036.
Presently working as H. Constable
PCR Delhi Police.

Applicants

(By Advocate: Shri S.K.Gupta)

Versus

1. Govt. of NCT of Delhi
Through Chief Secretary,
5, Sham Nath Marg, Delhi.
2. Commissioner of Police,
Police Headquarters,
IP Estate, New Delhi.
3. Joint Commissioner of Police (Ops.),
Police Headquarters,
IP Estate, New Delhi.
4. Dy. Commissioner of Police,
Police Control Room, Delhi. ... Respondents

(None for the Respondents)

ORDER (Oral)

Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant seeks a direction to set aside the disciplinary authority's order dated 29.10.1998 (Annexure A-1) to the extent it has recommended that the applicants name should be placed in the Secret List of doubtful integrity. He also seeks quashing of the order dated 10.2.1999 (Annexure A-2) by which applicants name has been brought on the secret list and the order Memo

21.4.1999 (Annexure A-3) rejecting applicant's representations against the aforesaid order dated 10.2.1999.

2. We have heard Shri S.K. Gupta, for applicants and Shri Rajinder Pandita for Respondents

3. We note that the impugned order dated 29.10.1998 is an appealable order but applicant has not so far filed any statutory appeal against the same. Under the circumstances this OA is disposed of with a direction to respondents that in the event applicants file a detailed appeal within one week from today respondents shall not reject the same merely on the ground of limitation, but shall consider the appeal on merits and pass a detailed, speaking and reasoned order in accordance with law thereon under intimation to applicant as expeditiously as possible and preferably within three months from the date of receipt of the appeal. That order shall be treated to be in continuation of respondents Memo dated 21.4.1999, rejecting applicants prayer for deletion of his name from the Secret List of person of doubtful integrity.

4. If any grievance survives thereafter, it will be open to applicants to agitate the same in accordance with law, if so advised. No costs.

A. Vedavalli
(Dr. A. Vedavalli)

Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

Mittal